

HIGH COURT OF HIMACHAL PRADESH, SHIMLA, 171001.

No.HHC/VIG/NORMS/N.I. Act/2013- 25637
Dated: Shimla the 21st December, 2013.

From

The Registrar (Inspection, Confidential & Budget),
High Court of Himachal Pradesh,
Shimla-171001.

To

All the Special Judicial Magistrates (NIA),
in Himachal Pradesh.

Subject:-

Norms for disposal of cases by the Special Judicial Magistrates (NIA) in
H.P. - compliance thereof.

Sir,

I am directed to convey the following norms for the disposal of cases by
the Special Judicial Magistrates (NIA) in Himachal Pradesh:-

(a) Each Special Judicial Magistrate is required to dispose of **minimum three
contested cases of NI Act per working day** and **ten uncontested cases** shall be
treated as **one contested case** and disposal so earned by them in each month shall be
assessed as under:-

- (i) If the shortfall of contested cases disposed of by an officer is more than 20%
of the minimum prescribed number, the disposal shall be assessed as
'POOR'.
- (ii) If the shortfall in minimum prescribed numbers of contested cases is between
11% to 20%, the disposal shall be rated **'INADEQUATE'**.
- (iii) In case the number of cases disposed of is short up to 10%, the disposal
shall be rated **'ADEQUATE'**.
- (iv) In case, an officer, disposes of the minimum prescribed number of contested
cases, the disposal shall be assessed **'GOOD'**.
- (v) In case an officer disposes of 20% to 40% more contested cases than the
minimum prescribed number, the disposal shall be assessed **'VERY GOOD'**.
- (vi) If the number of contested cases disposed of is more than 40%, the disposal
shall be rated **'OUTSTANDING'**.

The abovesaid norms shall come into force with immediate effect.

Please acknowledge receipt of this communication.

Yours faithfully,

(Sureshwar Thakur)

Registrar (Insp. Confd. & Bdgt.).

Dated: 21.12.2013.

Endst. No. No.HHC/VIG/NORMS/N.I. Act/2013-

Copy forwarded for information to:- 35638-44

1. The Principal Private Secretary to Hon'ble the Chief Justice.
2. All the District & Sessions Judges in Himachal Pradesh.
3. All the Additional Registrars.
4. The Secretary/Private Secretaries/P.As to the Worthy Registrar
General/Registrar (Insp. Confd. & Budget)/ Registrar (Legal Research and
Rules) Registrar (Judicial & Judges Branch), Registrar (Vigilance, Finance &
Accounts), OSD (O&A, Personnel and Library) OSD (Estt. Protocol &
Buildings), OSD (Central Project Co-coordinator) OSD Mediation).
5. The Assistant Registrar (Vigilance) the Assistant Registrar (Inspection) and the
Assistant Registrar (Rules).
6. The Technical Director, NIC. for uploading the same on High Court website.
7. Guard file.
(Sl. Nos. 1 and 3 to 7, High Court of H.P.)

ASSISTANT REGISTRAR (VIGILANCE).